

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
**LOK SABHA**  
**UNSTARRED QUESTION NO-1856**  
ANSWERED ON- 13/03/2023

**NEW POLICY TO PROTECT ANTIQUITIES**

1856. SHRI RAMALINGAM S.

Will the Minister of CULTURE be pleased to state:-

- (a) the data for last three years on number of registration of antiquities under Antiquities and Treasure Act, 1972;
- (b) the action taken by the Government against such non-registration of antiquities;
- (c) whether the Government has formulated any new policy/amended law to protect antiquities and if so, the detail thereof;
- (d) whether the Government has created any special unit to curb such practices of non-registration of antiquities; and
- (e) if so, the arrangements made/action taken to curb the menace of illegal stockpiling of antiquities in India?

**ANSWER**

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

- (a) Total 4137 number of antiquities have been registered under the Antiquities and Art Treasure Act, 1972.
- (b) & (c) Onus of the registration of antiquities, except exempted categories, lies with the owner of the antiquity. No new policy/amended law has been formulated in this regard.
- (d) & (e) Stocking antiquities without registration is illegal. Such illegal stocking is dealt by different law enforcing agencies of the country.

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